

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15

C.P.(CAA)/23(MB)2024 IN C.A.(CAA)/125(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **AMUL EXIM LIMITED**

Section 230-232 of the Companies Act, 2013

ORDER

C.P.(CAA)/23(MB)2024 IN C.A.(CAA)/125(MB)2023

- 1) Mr. Sachin Mhaske, Ld. Counsel for the Petitioner and Mr. Bhagwati Prasad, AD h/f RD (WR) are present.
- 2) Authorised Representative h/f Regional Director seeks clarification as to what is the correct object of the Respondent Company, contending that the object stated in the Petition are different than the object stated in the Scheme. Counsel for the Petitioner seeks some time to have instructions from the clients to proceed further in the matter.
- 3) Stand over to 17.05.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)